

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 709 of 2019

IN THE MATTER OF:

**Invent Assets Securitisation &
Reconstruction Pvt. Ltd. & Anr.**

...Appellants

Versus

Rajmal Labhchand Mogra & Ors.

...Respondents

For Appellant: Ms. Megha Tyagi, Advocate

For Respondent: None

O R D E R

27.02.2020 This matter was called earlier. Pass over was sought. Even on second call Ms. Megha Tyagi, Advocate states that arguing counsel is not available. Learned Counsel for the Respondent is also not present. On next date, if Parties do not argue the Appeal we will pass necessary orders.

List the Appeal 'For Admission (After Notice) on **30th March, 2020.**

[Justice A.I.S. Cheema]
Member (Judicial)

[Justice A.B. Singh]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)